

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 38

TCP 69/2014

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **31.10.2023**

NAME OF THE PARTIES: **SUNIL KAPUR V/s JAIKAUSHAL**
INDUSTRIES PVT. LTD

Section 397-398 of the Companies Act, 1956

ORDER

TCP 69/2014

- 1) None present for the Petitioner when the matter is called out. Mr. P.M. Athavale, Ld. Counsel for Respondent Nos. 1 to 10 are present.
- 2) Ld. Counsel for Respondents seek some time to keep negotiations with the Petitioner alive. Time is allowed. Respondents are directed to make best effort to settle the matter.

3) Petitioner may note that if they are not present on the next date of hearing, matter shall be dismissed for want of prosecution.

4) Stand over to 03.01.2024, for further consideration and for passing necessary orders.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare